

19.13 hours

**MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA**

SECRETARY GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:-

'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 2017, which was passed by the Lok Sabha at its sitting held on the 22nd March, 2017, and transmitted to the Rajya Sabha for its recommendations on the 23rd March, 2017 and to state that the Rajya Sabha at its sitting held on the 29th March, 2017, recommended that the following amendments be made in the said Bill:-

CLAUSE 51

1. That at page 26, Clause 51 be deleted.

CLAUSE 52

2. That at page 27, Clause 52 be deleted.

CLAUSE 53

3. That at page 27, Clause 53 be deleted.

CLAUSE 154

4. That at page 52, line 34, after the word "section", the words "which shall not be above 7.5 per cent of net profit of the last three financial years," be inserted.
5. That at page 52, after line 40, the following proviso be inserted, namely:-

"Provided further that there shall be a requirement for a company to disclose the names of the political parties to which contributions have been made by it".

Madam Speaker, I lay on the Table the Finance Bill, 2017, returned with amendments recommended by Rajya Sabha.
